

DELHI VIDHAN SABHA

Bulletin Part-I

(Brief Record of Proceedings)

Monday, January 06, 1997 / Pausa 16, 1918 (Saka)

NO. 90

11.00 AM

L.G. arrived in the Assembly Hall in a Procession.

(National Anthem [Jan Gan Man])

Lieutenant Governor delivered his Address.

National Anthem (Jan Gan Man) was sung again on completion of L.G's Address and before his departure.

(The sitting of the House began 15 minutes after the L.G's departure with the playing of National Song - Vande Matram).

11.45 AM

Laying of Copy of L.G's Address on the Table

1. Secretary laid on the Table of the House a copy of the Address delivered by the Lt. Governor to the Legislative Assembly on 6-1-1997.

Message of Lieutenant Governor

2. Hon'ble Speaker read out the following message of the Lt. Governor regarding Delhi Members of Legislative Assembly (Removal of Disqualification) Bill, 1996, received under proviso of Section 25 of the National Capital Territory of Delhi Act, 1991:-

"The President of India has considered the Delhi Members of Legislative Assembly (Removal of Disqualification) Bill, 1996 and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi for providing that its provisions are in conformity with the policy of Government of India for exclusion of Members of Parliament in the Boards of Public Enterprises, based on recommendations of Krishna Menon Committee on State Undertakings.

The President has further directed that all the offices, except a serial numbers 3 and 9 in the Schedule, be omitted; and that other offices proposed to be included in the Schedule may be specifically named.

The Bill is, therefore, returned for reconsideration of the Legislative Assembly of NCT of Delhi under proviso to Section 25 of the Government of National Capital Territory of Delhi Act, 1991 (No.1 of 1992) read with rule 148 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1993."

Suspension of Member

3. Shri Rajendra Gupta, Minister of Transport and Legislative Affairs, condemning the behaviour of Shri Ajay Maken at the time of Lt. Governor's Address earlier in the day, moved the following motion:-

"That Shri Ajay Maken, who created obstruction and showed disrespect to the Hon'ble Lt. Governor, by squatting in the well of the House, at the time of his Address, be suspended from the service of the House for the remainder of the Session, for his undesirable, undignified and unbecoming behaviour."

The motion was put to vote and adopted.

11.54 AM

(The House was adjourned till 1400 hours on Tuesday the 7th day of January, 1997).

DELHI

January 06, 1997

P.N. GUPTA
SECRETARY